

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA
UNSTARRED QUESTION NO. 996
TO BE ANSWERED ON 10/02/2023

MONEY SENT TO BENEFICIARIES UNDER PM KISAN

996 Shri Pramod Tiwari:
 Dr. Fauzia Khan:
 Smt. Rajani Ashokrao Patil:
 Smt. Ranjeet Ranjan:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) the year-wise details regarding the money sent to beneficiaries under the Pradhan Mantri Kisan Samman Nidhi (PM KISAN) Yojana;
- (b) whether Government is aware of the fact that more than Rs 3000 crore has been sent to people with unauthorised usernames and thousands of unintended beneficiaries;
- (c) if so, the details thereof;
- (d) State-wise details regarding the money sent to ineligible beneficiaries;
- (e) how does Government plan on recovering the lost amount; and
- (f) the steps taken to improve the implementation of the PM-KISAN Yojana?

ANSWER

MINISTER OF AGRICULTURE AND FARMERS WELFARE
(SHRI NARENDRA SINGH TOMAR)

- (a) The year-wise details of amount released to the beneficiaries under PM-KISAN Scheme, is attached at Annexure.
- (b) to (d) Pradhan Mantri Kisan Samman Nidhi (PM-KISAN), one of the largest Central Sector Schemes, is being implemented to supplement financial needs of land holding farmers of the country subject to certain exclusion criteria relating to higher income status. Under the scheme, financial benefit of Rs 6000/- per year, in three equal installments, is transferred into the bank accounts of farmers.

Benefits of the Scheme are given to the farmer family. The family should own cultivable land, as per land record system of the concerned State/UT. Cut-off date for land ownership is 1st February 2019, except in case of inheritance due to death of a beneficiary.

As per the Operational Guidelines of the Scheme, States/UTs identify and verify the eligible farmers before uploading the data on PM-KISAN Portal. Benefits are transferred to the eligible beneficiaries through Direct Benefit Transfer mode after validation of the uploaded data on PM-KISAN Portal with Aadhaar authentication, Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data, Income Tax Department for validation of income tax payee status and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments. Further, eligible farmers are being enrolled and deceased/ineligible beneficiaries are being removed by way of continuous verification and validation of the beneficiary's data by the States/UTs.

(e) The Government has formulated the necessary processes for the recovery of benefit amount transferred to the ineligible beneficiaries. The amount may be refunded through the State/UT Governments or directly through PM-KISAN portal. For recovery through State/UT Governments, necessary Standard Operating Procedures (SOPs) have been issued to the State/UT Government. For direct refund through PM-KISAN portal, a functionality has been created in the 'Farmers Corner' on the PM-KISAN portal through which refund can be made.

(f) The Government has taken several steps to improve the implementation of the PM-KISAN Yojana since its inception. Some of them are as follows:

- I. Inclusion of 'Farmers Corner' on PM-KISAN portal to provide farmers with various facilities like self-registration, checking beneficiaries' status, e-KYC, data correction etc.
- II. Engaging Common Service Centres (CSCs) to provide farmers with all facilities available through 'Farmers Corner' on PM-KISAN portal.
- III. Integration of PM-KISAN portal with Unique Identification Authority of India (UIDAI) for Aadhaar authentication; with Public Finance Management System (PFMS) for validation of account and Government employees/pensioners data; with Income Tax Department for validation of income tax payee status; and with National Payment Corporation of India (NPCI) for account validation and Aadhaar based payments.
- IV. Creation of alternate mechanism of eligibility in Manipur, Nagaland, and Jharkhand.
- V. Physical verification of 5% beneficiaries under PM-KISAN.
- VI. Holding weekly review meetings with States/UTs for resolution of any and all issues faced by States/UTs.
- VII. Holding of various camps by States/UTs for publicity of the Scheme.
- VIII. Creation of various processes and issuing related Standard Operating Procedures (SOPs) to States/UTs as and when required.
- IX. Land seeding of beneficiaries' data.
- X. Establishment of a Project Monitoring Unit (PMU) namely National Farmers Welfare Program Implementation Society

Annexure

Year-wise Amount released under PM-KISAN since its inception (in Rupees) (as on 30/01/2023)

Sr. No.	Financial Year	Amount Released (Rs. In Crores)
1.	2018-19	6,322.94
2.	2019-20	48,731.07
3.	2020-21	61,928.78
4.	2021-22	67,039.35
5.	2022-23	40,538.96
	Total	2,24,561.10